(b) the total expenditure incurred thereon in each year?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a) Once. This was in 1953.

(b) As the examination was conducted with the assistance of the staff of the office of the Indian High Commission, no additional expenditure was incurred.

SHRI S. MAHANTY: Sir, will the hon. Minister be pleased to tell us as to what considerations weighed with the Government to hold these examinations in the United Kingdom?

SHRI B. N. DATAR: The consideration was that a very large number of students—as many as three thousand Indian students—are studying in the United Kingdom and so with a view to facilitating their appearance at the examination this centre was newly opened.

SHRI S. MAHANTY: Sir, the question is, has any other Government, as for example the United Kingdom Government, opened centres outside the United Kingdom for this purpose, for recruitment to the public services?

SHRI B. N. DATAR: Sir, we are not concerned with what other Governments do but when a large number 0/ students are there and they are desirous of appearing at this examination then it is Government's duty to provide facilities for them.

SHRI V. K. DHAGE: Were non-Indians allowed to appear at this examination?

SHRI B. N. DATAR: No, Sir, only Indians were allowed to appear.

SHRI GOVINDA REDDY: How many centres are there in India, Sir?

SHRI B. N. DATAR: There are nine centres in India.

SHRI GOVINDA REDDY: May I know the State-wise distribution, Sir?

SHRI B. N. DATAR: It is not a State-wise distribution but I can give the names of the centres. They are: Allahabad, Bombay, Calcutta, Cuttack, Delhi, Madras, Nagpur, Patna and Simla.

SHRI M. VALIULLA: Are you thinking of opening more centres?

SHRI B. N. DATAR: No, Sir.

•441. [Transferred to 26th April 1954.]

## COMPULSORY MILITARY TRAINING OF GOVERNMENT SERVANTS

\*442. DR. RAGHU VIRA: Will **the** Minister for Defence be pleased to state:

- (a) when the proposal to start com pulsory military training for Govern ment servants and employees of public utility concerns will be given effect to:
- (b) how long it will take for Govern ment to make arrangements in this re
- (c) how many centres will be started for such training;
- (d) what will be the minimum period of such training;
- (e) whether the period of such train ing will be treated as period of leave from regular work;
- (f) whether any allowance will be paid to these persons while undergoing such training;
- (g) how much additional expenditure will have to be incurred by Government for such training; and
- (h) how many training officers will be required for the purpose?

THE MINISTER FOR DEFENCE ORGANIZATION (SHRI MAHAVTR TYAGI): (a) and (b). The scheme for the compulsory enrolment in the

Territorial Army of Government servants and employees of certain public utility concerns will be implemented when an Act imposing this liability is passed by Parliament. It is hoped to introduce a Bill about it in Parliament shortly.

(c) to (h). The scheme is intended to enable Government to fill up deficiencies in the authorised strength of the Territorial Army and for the present the intention is to use this power of compulsory enrolment only for this limited purpose. The period and places of training, payment of allowances, expenditure and requirement of training etc. will be the same as for the normal authorised strength of Territorial Army units. All personnel who are enrolled into the Territorial Army under the scheme will be treated in the same way as other Territorial Army personnel.

## डा॰ रघुबीर : क्या माननीय मंत्री महोदय यह बताने की ऋपा करेंगे कि शासन के अधिकारियों की संख्या लगभग कितनी होगी ?

f[DR. RAGHU VIRA: Will the hon. Minister be pleased to state what is the approximate number of Government officers?]

## श्री म**हावीर** त्यागी : इसके लिये बहुत लम्बा हिसाब करना पड़ेगा ।

+ [SHRI MAHAVIR TYAGI: Lengthy calculations will have to be made for this.]

डा० रघुवीर : मैंने "लगभग" शब्द का प्रयोग किया है ।

†[DR. RAGHU VIRA: I have used the word "approximate".]

श्री महाबीर त्यागी: मैं इसका कोई भंदाजा नहीं कर सक्ंगा। USHRI MAHAVIR TYAGI: I shall not be able to make any guess.]

डा॰ रघुवीर: कभी आवश्यकता पढ़ने पर इनमें से कितने सैनिकों को एक समय म प्रयोग किया जा सकेगा जिस से कि शासन का कार्य बन्द न हो जाय?

UDR. RAGHU VIRA: How many persons out of these will be available at a time if need arises, so that Government work may not stop?]

श्री महावीर त्यागी: इन अधिकारियों को, जो कि टैरिटोरियल ग्रामीं (Territorial Army) में सम्मिलित होंगे, ऐसी ग्रांशका बहुत कम है कि सब को बुलाया जाय। बहुत थोड़े लोगों की आव-रयकता पड़ेगी। अधिकांश में वे लोग हिन्दुस्तान के अन्दर ही कार्य-भार सभालेंगे।

SHRI MAHAVIR TYAGI: There is very little likelihood of all the officers joining the Territorial Army being called up. A few persons will be required. Mostly, they will discharge their duties in India.]

SHRI K. S. HEGDE: The hon. Minister was pleased to say that a Bill is under consideration. Has any survey been made to estimate the cost of the new recruitment and training, as also to find out the number of persons that may be available for this purpose?

Sm?r MAHAVIR TYAGI: As I have already stated, for the present the intention of the Government is to fill up the deficiencies in the sanctioned strength of the Territorial Army (Urban Units) and, therefore, no fresh assessment of cost was found necessary.

As regards investigation, a reference has already been made to the various States and replies have also

fEnglish translation.

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been received as to from which sections this compulsory enrolment shall be made. After considering these points, a Bill will be introduced.

## CHIEF SECRETARY TO THE GOVERNMENT OF TRAVANCORE-COCHIN

- •443. Shri Prasadarao: Will the Minister for STATES be pleased to state:
- (a) whether it is a fact that the Government of India issued any direction in March, 1954, to the Government of Travancore-Cochin for the continuance of the services of Mr. V. N. Rajan, the Chief Secretary to the State Government; and
- (b) if so, whether the direction was •complied with?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): (a) No.

- (b) The question does not arise.
- SHRI P. SUNDARAYYA: Is not the Government aware of the press reports immediately after the Travan-acore-Cochin elections that Mr. V. N. Rajan was asked to quit office by the Travancore-Cochin Government but the Home Ministry or the Minister for States sent instructions that he should continue in office?
- Dr. K. N. KATJU: May I, Sir, answer the question in another way? The issuing of a directive is a very serious matter and this directive perhaps has never been issued, I think since the Constitution came into force, excepting once or twice; but, preceding the directive there is always a lot of discussion and consultation and suggestions may be made and decisions arrived at may be revised. That is all and so I do not know what my friend has in mind.

MR. iCHAIRMAN: What he says is that a press report appeared that Mr. Rajan was asked to go but he was asked to stay there under directions from the Home Ministry. Is it true or is it not? That is what he asks.

Dr. K. N. KATJU: I have seen the press report; he may have been asked to go and then the local Ministry themselves changed their minds. There was no question of any directive from the Centre but the Travancore-Cochin Ministers themselves changed their own decision.

SHRI S. N. MAZUMDAR: Was any advice given to them?

MR. CHAIRMAN: If not a directive, was any instruction, advice or suggestion made?

DR. K. N. KATJU: As I said, Sir, I discuss a lot of matters either by telephone, in writing or verbally.

SHRI P. SUNDARAYYA: What we would like to know is, if no directive was issued. was any advice given to the Ministers?

- DR. K. N. KATJU: That I think, Mr. Chairman, is not a question for interrogation in the House
- SHRI V. K. DHAGE: Was there a difference of opinion between the local Ministry and the Ministry at the Centre on this question of Mr. Rajan?
- DR. K. N. KATJU: None whatsoever, so far as I am concerned.
- SHRI P. SUNDARAYYA: Is it not a fact that Mr. Rajan was asked by the Travancore-Cochin Government to go because he refused to put out a gazette notification about an illegal order nominating somebody, which the Chief Minister had no right to do?
- SHRI K. S. HEGDE: On a point of order, Sir, that question does not arise here.
- Mr. CHAIRMAN: Mr. Dhage, next question.